

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3306
ANSWERED ON:12.05.2006
PENDING PROPOSALS UNDER CAPART
Nayak Shri Ananta

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of the project proposals received by the Council for Advancement of People's Action and Rural Technology (CAPART) during 2005-06 and the current year indicating the number out of them pending so far alongwith the reasons for such pendency;
- (b) whether the CAPART has strengthened the procedure for speedy disposal of project proposals received by it;
- (c) if so, the details thereof; and
- (d) the extent to which the new changes are likely to improve the proposal clearance procedure of CAPART?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRIMATI SURYAKANTA PATIL)

(a) The details of project proposals received by the Council for Advancement of People's Action and Rural Technology (CAPART) during 2005-06 and the current year (till 30.4.2006) and number out of them pending so far are given as under: -

| Year 2005-06 | | Year 2006-07 (till 30.4.06) | |
|-----------------------------------|----------------------------------|-----------------------------------|----------------------------------|
| No. of project proposals received | No. of project proposals pending | No. of project proposals received | No. of project proposals pending |
| 2201 | 1376 | 129 | 124 |

The reasons for Pendency are as under:-

- i) Only 6 meetings of National Standing Committee (NSC) were held during 2005-06 as against 11 and 12 meetings of NSC held during the year 2004- 05 and 2003-04 respectively.
- ii) Submission of incomplete proposals and the proposals not being as per the guidelines.
- iii) Delay in the compliance by the NGOs on shortcomings in the project proposals.
- iv) Finalisation/revision of scheme guidelines.

(b) Yes, Sir.

(c) & (d) In order to strengthen the procedure for speedy disposal of project proposals, the following procedure have been adopted:

(1) All the applications for the year 2006-07 will be received by 31st October, 2006, after which no fresh proposals will be received for the financial year 2006-07. The remaining period of the financial year will be devoted to processing and disposal of the pending proposals and issue of sanction orders.

(2) If the proposal is not as per the prescribed norms/guidelines and not submitted in the format of the concerned schemes, it should be rejected with the approval of the Head of Division/Deputy Director General at the Headquarter and Member Convenor at the Regional Committee level.

(3) The NGO will be provided opportunity to submit clarifications/lacking documents within a period of 45 days.

(4) Time limit of 45 days has been fixed for completing the assignment of pre-funding appraisal by the Facilitator cum Evaluator (FCE).

(5) The fund release should be completed within 15 days after receipt of the duly accepted Terms and Conditions from the VO.

The above mentioned measures are expected to improve the procedure for clearance of proposals received in CAPART to a considerable extent.